FORM A- Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

GEMUS ENGINEERING LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	GEMUS ENGINEERING LIMITED
2.	Date of incorporation of corporate debtor	23rd August, 1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U27109WB1996PLC081038
5.	Address of the registered office and principal office (if any) of corporate debtor	E/3/4 Gillander House 8, N S Road, Kolkata, West Bengal, India, 700001
6.	Insolvency commencement date in respect of corporate debtor	30th April, 2024
7.	Estimated date of closure of insolvency resolution process	27th October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/300625/106840 AFA valid till 30.05.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Email:guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Process Email id: gemus.ibc@gmail.com
11.	Last date for submission of claims	14th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process of **GEMUS ENGINEERING LIMITED** on 30th April, 2024.

The creditors of **GEMUS ENGINEERING LIMITED** are hereby called upon to submit their claims with proof on or before 14th May, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class ____ in Form CA– NA

Submission of false or misleading proofs of claim shall attract penalties.

ARUN KUMAR GUPTA
KOLKATA
INSOLVENCY PROFESSIONAL

Name and Signature of Interim Resolution Professional : Arun Kumar Gupta
Date and Place : 3.5.2024, Kolkata

FRIDAY, 3 MAY 2024
22 pages in 2 sections
KOLKATA
₹13.00
VOLUME L NUMBER 32

www.business-standard.com

Business Standard

FORM A - Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GEMUS ENGINEERING LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**GEMUS ENGINEERING LIMITED**
2.	Date of incorporation of corporate debtor	23rd August, 1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U27109WB1996PLC081038
5.	Address of the registered office and principal office (if any) of corporate debtor	E/3/4 Gillander House, 8, N S Road, Kolkata, West Bengal, India, 700001
6.	Insolvency commencement date in respect of corporate debtor	30th April, 2024
7.	Estimated date of closure of insolvency resolution process	27th October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/300625/106840 AFA valid till 30.05.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor, Kolkata-700001, Email: **guptaarunkumar2001@yahoo.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor, Kolkata-700001, Process Email id: **gemus.ibc@gmail.com**
11.	Last date for submission of claims	14th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web link: https://ibbi.gov.in/en/home/downloads**

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process of **GEMUS ENGINEERING LIMITED** on **30th April, 2024**.

The creditors of **GEMUS ENGINEERING LIMITED** are hereby called upon to submit their claims with proof on or before **14th May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class ____ in Form CA- NA

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03.05.2024
Place : Kolkata

Name and Signature of Interim Resolution Professional:
Arun Kumar Gupta

আজকাল

www.aajkaal.in | কলকাতা ২০ বৈশাখ ১৪৩১ শুক্রবার ৩ মে ২০২৪ শহর সংস্করণ* ৪.০০ টাকা ১৪ পাতা | পশ্চিমবঙ্গের বাইরে অতিরিক্ত বিমান মাশুল ১ টাকা

সেঁজুতি হাসপাতাল

হাসপাতাল ও মাল্টি স্পেশালিটি পলিক্লিনিক, কম খরচে ভালো চিকিৎসা পরিষেবা

৩এ, ওয়েস্টারলি লেন, মৌলালী, তালতলা, কলকাতা-৭০০ ০১৩

এস এন ব্যানার্জি রোডের সংযোগস্থল, কাঁকুরগাছি মেট্রো স্টেশনের কাছে

যোগাযোগ: ৯০৭৩৮ ৮২৮৭৪, ৯৩৩৯৭ ৫৪৪৩০

স্বাস্থ্যসাথী কার্ড গ্রহণ করা হয়

ফর্ম 'এ' প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে]

জেমাস ইঞ্জিনিয়ারিং লিমিটেড-এর ঋণদাতাগণের অবগতির জন্য

	দরকারি তথ্যাবলি	
১.	কর্পোরেট ঋণগ্রহীতার নাম	**জেমাস ইঞ্জিনিয়ারিং লিমিটেড**
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	২৩ আগস্ট, ১৯৯৬
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	আরওসি কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	CIN- U27109WB1996PLC081038
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	ই/৩/৪ গিলেন্ডার হাউস, ৮, এন এস রোড, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০০১
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	৩০ এপ্রিল, ২০২৪
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	২৭ অক্টোবর, ২০২৪
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	মিঃ অরুণ কুমার গুপ্ত, রেজিঃ নং: IBBI/IPA-001/IP-P00013/2016-2017/ 10037 এএফএ নং - AA1/10037/02/300625/106840 এএফএ বৈধ ৩০.০৫.২০২৫ পর্যন্ত
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	ঠিকানা: পি-১৫, বেন্টিঙ্ক স্ট্রিট, ৪র্থ তল, কলকাতা ৭০০০০১; ই-মেল: **guptaarunkumar2001@yahoo.com**
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	ঠিকানা: পি-১৫, বেন্টিঙ্ক স্ট্রিট, ৪র্থ তল, কলকাতা ৭০০০০১; **ই-মেল: gemus.ibc@gmail.com**
১১.	দাবি জমা দেওয়ার শেষ তারিখ	১৪ মে, ২০২৪
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ:	প্রযোজ্য নয়
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	**ওয়েবলিঙ্ক: https://ibbi.gov.in/en/home/downloads**

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইবুনাল **৩০ এপ্রিল, ২০২৪** তারিখে জেমাস ইঞ্জিনিয়ারিং লিমিটেড-এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা **জেমাস ইঞ্জিনিয়ারিং লিমিটেড**-এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল-এর কাছে **১৪ মে, ২০২৪** বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

কোনও শ্রেণিভুক্ত (ওপরে ক্রম নং ১২-তে প্রদত্ত তালিকা অনুযায়ী) কোনও আর্থিক ঋণদাতা সংশ্লিষ্ট শ্রেণির (প্রযোজ্য নয়) অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের ক্রম নং ১৩-তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে নিজেদের পছন্দ বেছে নিতে ফর্ম 'সিএ'-তে চিহ্নিত করে দিতে পারবেন— এক্ষেত্রে প্রযোজ্য নয়।

দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

তারিখ : ০৩.০৫.২০২৪
স্থান : কলকাতা

ইন্টেরিম রেজোলিউশন প্রোফেশনালের নাম ও স্বাক্ষর-
অরুণ কুমার গুপ্ত